

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 212
(IB)-17(ND)2019

IA-6427/2023, IA-6428/2023, IA-6435/2023,
IA-3709/2023, CA-705/2020, IA-3551/2020,
IA-3377/2020, IA-4356/2020, IA-762/2021,
IA-4813/2022, IA-4522/2023

IN THE MATTER OF:

M/s. Ample Infrastructure Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Intellicity Business Park Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016 (R. Plan)

Order delivered on 10.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Pawan Bhushan, Adv. in IA-3551 of 2020.
Adv. Harish Malik and Adv. Aditya Sharan in IA-4522/2023.
Adv. Kumar Mihir in IA-6427/2023, IA-6428/2023, IA-6435/2023.
Adv. Pooja Chandra, Adv. Ishaan Mukherjee in IA-762/2021.

For the Respondent : Adv. Harsh Pratap Shahi along with Adv. Dev Pratap Shahi, for Resp. No. 1 (GNIDA) in IA-3709/2023.

For the RP : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv. Shaurya Shyam

For the GNIDA : Adv. U.N. Singh

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

It is already 1:00 pm and as hereafter the Member (Technical) need to take up the matters listed before NCLT, Chandigarh Bench. Thus, the hearing is deferred to 15.04.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)